

Safai Karamcharies would be deployed in two shifts; and the second shift will facilitate removal of garbage during night time. For effective collection, additional 350 trollies and 400 wheel-barrows are being procured and for proper and effective supervision a new sanitation Circle consisting of areas around Parliament, Central Vista etc. is being created and further additional posts of four Assistant Sanitary Inspectors and One Sanitary Inspector are being created.

3. Regular Inspection by Nodal Officers :

To maintain efficiency, the existing supervisory system has been strengthened by utilising senior officers of the Council by notifying them as Nodal Officers for all the 14 Circles who will be regularly inspecting their respective areas.

4. Manning of Dhalaos :

There are a large number of dhalaos in N.D.M.C. area. Initially 100 important Dhalaos located on main roads have been identified, each of which will be manned by one Safai Karamchari and it will be his responsibility to ensure that garbage is not found littered around Dhalaos. For this, services of 100 Storm Water Drain Beldars will be initially utilised. Strict instructions are being issued to officers and staff of Horticulture Department to ensure that horticulture waste is not piled indiscriminately on the roadside and the same is disposed of at garbage collection points or other designated places so that these wastes are also removed by sanitary staff regularly.

5. Door to Door Collection and NGO Participation :

Door to door collection of garbage, a scheme initiated by the Council, is being implemented in few colonies on experimental basis which is receiving encouraging response. To extent it further to other colonies, the cooperation and involvement of non-Government organisations and Residents Associations is being sought. While NGOs and Residents Association will be actively associated for door to door collection and segregation of garbage, private agencies will also be associated for maintenance of public urinals and toilet blocks located in the entire NDMC area.

6. Strengthening of Auto Workshop :

Presently about 60 vehicles are in use for collection and removal of garbage. In addition, 10 more vehicles are being procured on priority basis. A review of the fleet of vehicles has been undertaken and all old and inefficient vehicles are being condemned and will be replaced in a time-bound manner. To maintain these vehicles in running condition, auto workshop unit of the Council is also being strengthened so as to equip it to meet the needs and to ensure quick repair and maintenance of all vehicles engaged in this task,

7. Improvement of Communication System of Response :

(i) In order to have point to point information,

the communication system is being improved by providing Electronic Pagers to the sanitation staff at the Supervisory level so that any difficulty in removal of the garbage or complaint in this regard can be met and attended to immediately. Vehicles are also being provided to senior Supervisory staff to improve communication and mobility.

(ii) Central Control Room of NDMC is being strengthened so that staff alongwith the necessary equipment is available round the clock to attend the urgent complaints of insanitation.

8. Installation of Incinerators :

Two incinerators are being installed for disposal of Hospital wastes in two Hospitals maintained by the Council.

9. Health Education :

Education on public health and sanitation to the school children, adult learners and residents of J.J. Clusters is also being imparted.

Disability Bill

2702. SHRI DAU DAYAL JOSHI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware of a Disability Bill which is in the process of becoming a law;

(b) if so, whether the Government are making designs of public buildings which are accessible to the disabled; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) Yes, Sir. The Ministry of Welfare has prepared a Bill on the subject, called 'The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995.'

(b) and (c). Clause 46 of the Bill titled "Non-discrimination in the built environment", stipulates the provisions of the following access facilities to the disabled persons by appropriate Government/Municipal authorities:-

(a) ramps in public buildings;

(b) adaptation of toilets for wheelchair users;

(c) Braille symbols and auditory signals in elevators or lifts;

(d) ramps in hospitals, primary health centres and other medical care and rehabilitation institutions.

Action has been initiated to develop model building

bye-laws for the guidance of Central and State Governments in providing access to disabled persons in buildings of public authorities as well as private agencies.

Pension to U.P. Govt. Employees

2703. SHRI TARA SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether retiring Government employees of Uttar Pradesh have not been getting pensionary benefit;

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c). Under the provisions of the Constitution of India the State pensions are the concern of the respective State Governments. Therefore, the information as asked for is not available with the Central Government.

[Translation]

Commutation of Pension

2704. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) the names of States where decisions have been taken that the amount of commuted pension will be paid to the retired employees after 12 years of their retirement; and

(b) if so, whether Union Government would amend its decision on the lines of States and will reduce the duration from 15 years to 12 years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). In the case of Central Government pensioners the commuted portion of the pension is restored after 15 years from the date of commutation. This provision was adopted by the Government in 1985 on the basis of the Judgement of the Supreme Court. No proposal for reduction of this period is under consideration of the Government. The matters regarding State Government pensioners are the concern of the respective State Governments. The information in regard to the policy followed by the State Governments in the matter of restoration of commuted portion of the pension is not available at present. This is being collected from them and will be laid on the Table of the House after it is received by the Central Government.

[English]

Hospitals with Modern Facilities

2705. SHRI SUDHIR SAWANT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Hospitals equipped with modern facilities have been set up with Central assistance throughout the country specially in backward and remote areas during the last 3 years;

(b) if so, the details thereof, state-wise;

(c) whether similar schemes pertaining to some states are under consideration of the Government;

(d) if so, the places where these hospitals are likely to be set up; and

(e) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A R ANTULAY) : (a) to (e). 'Health' being a State subject, it is the responsibility of the State Governments to set up hospitals equipped with modern facilities in backward and remote areas keeping in view their priorities and overall availability of resources. However, proposals from certain States for upgradation of district health systems have been posed to the World Bank.

Housing in Gujarat

2706. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the housing schemes of the country specially those related to Junagarh Parliamentary constituency in Gujarat pending with the Central Government for approval and financial assistance;

(b) the details of housing schemes approved by the Central Government for the country, specially for Gujarat, during the last three years, till date;

(c) State-wise details of financial assistance provide to each scheme; and

(d) State-wise details of the housing schemes out of the above situated in the backward/tribal areas of the country, specially in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) So far as urban housing is concerned, there is no Central Scheme under which Central Government financial assistance is given to the States for housing construction. However, the Housing and Urban Development Corporation Ltd. (HUDCO) provides loan assistance to various Housing Boards, Development